1 - O.A. No.062/00257/2020



CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH JAMMU

Dated: This day of 16th of July 2020

HON'BLE Dr. BHAGWAN SAHAI, MEMBER – A HON'BLE MR. RAKESH SAGAR JAIN, MEMBER – J

O.A. No.062/00257/2020

- 1. Mehboob Ali age 47 years S/o Ghulam Ali R/o Chanchik Kargil, U.T. of Ladakh at present posted as I/c Fisheries Development Assistant Fish Farm Wakha, Kargil
- 2. Mohd. Amin Age 50 years, S/o Sh. Abdul Majeed R/o Chokiyal Drass Tehsil and District Kargil U.T of Ladakh. At present posted as I/c Fisheries Development Assistant, Fish Farm Damsna, Kargil.

.....Applicants

By Advocate: Mr. Monish Chopra

Versus

- 1. Union Territory of Ladakh through Commissioner/Principal Secretary to Government Animal/Sheep Husbandry and Fisheries Department.
- 2. Director Fisheries, Mini Secretariat, Leh Union Territory of Ladakh.
- 3. Director Fisheries Directorate of Fisheries J & K Government, Nowabad Canal Road, Jammu

And

Directorate of Fisheries, J & K Government, Tourist Reception Centre (TRC) Srinagar.

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- 4. Assistant Director Fisheries, Kargil Inqallab Manzil Katilgah Comple, Kargil, Union Territory of Ladakh
- 5. Mohd. Jaffar-II S/o Mohd Abbas R/o Shakar Chaktan, Kargil posted as Fisheries Development Assistant, Fish Farm Drass, Kargil

.....Respondents

By Advocate: Mr. Amit Gupta

ORDER(Oral)

Per Mr.Rakesh Sagar Jain, Member (J)

- During the course of arguments, learned counsel for applicants Mehboob Ali and Mohd. Amin submitted that the O.A. be disposed of by directing the respondents to consider and dispose of their representation dated 19.06.2017.
- 2. We have heard and considered the arguments of learned counsel for applicants and learned AAG for respondents and gone through the material on record.
- 3. Application (MA No.062/00134/2020)has been filed seeking condonation of delay in filing the O.A. We have heard both the parties on question of delay. For the reasons mentioned in the application and in the interest of justice, delay in filing the O.A. is condoned. MA is disposed of accordingly.
- 4. Therefore, the respondents are directed to consider the representation dated 19.06.2017 filed by the applicants and

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dispose of the same by way of a reasoned and speaking order within period of 2 months from receipt of certified copy of this order with intimation to the applicants. The averments in the O.A. be also treated as part of the representation. O.A. is accordingly disposed of. Connected M.A.s are also disposed of. No costs.

(Rakesh Sagar Jain) Member (J) (Dr. Bhagwan Sahai) Member (A)

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